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* IN THE HIGH COURT OF DELHI AT NEW DELHI
26-27

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IT A 752/2015
PR. COMMISSIONER OF INCOME
TAX (CENTRAL-2) Appellant
Through

versus

AQUA GUARD MARKETING PVT. LTD Respondent
Through
And

✓ IT A 753/2015
PR. COMMISSIONER OF INCOME
TAX (CENTRAL-2) Appellant
Through:

versus

AQUA GUARD MARKETING PVT. LTD Respondent
Through

CORAM:
HON'BLE DR. JUSTICE S.MURALIDHAR
HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER
% **29.09.2015**

CM APPL No. 21521 of 2015(Exemption) in ITA No. 753 of 2015

1. Allowed, subject to all just exceptions.

2. The application is disposed of.

ITA 752/2015 & ITA 753/2015

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ITA Nos. 752 of 2015 and 753 of 2015

3. In view of the decision dated 28th July, 2015 in ITA No.509/2015 (*PR. Commissioner of Income Tax v. Aakash Arogya Mandir Pvt. Ltd.*), these appeals are dismissed.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S.MURALIDHAR, J

A handwritten signature in black ink, appearing to be 'Vibhu Bakhru'.

VIBHU BAKHRU, J

SEPTEMBER 29, 2015
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